IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Excise Appeal No.76523 of 2019

(Arising out of Order-in-Appeal No.187-188/Pat/C.Ex./Appeal/2018-19 dated 30.11.2018 passed by Commissioner(Appeals), CGST, CX & Customs, Patna.)

M/s. Jay Shree Tea & Industries Limited
Now – Majhaulia Sugar Industries Private Limited
(At + P.O.- Majhaulia, Dist. – West Champaran, Bihar.)

...Appellant

VERSUS

Commissioner of CGST & CX, Patna-I Commissionerate
.....Respondent
(Central Revenue Building, Annex, Birchand Patel Path, Patna.)

APPEARANCE

NONE for the Appellant (s)
Shri T.Mondal, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75763/2021

DATE OF HEARING : 23 November 2021
DATE OF DECISION : 23 November 2021

P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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